

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 27th July, 2017

No.LJ(B).53/93/456 – In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Governor of Meghalaya is please to appoint Shri M.B.Tongper, MCS as Executive Magistrate in the interest of Public Services within East Khasi Hills District with immediate effect and till he holds the said post.


(**E.M. Donn**)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.


Memo.No.LJ (B).53/93/456-A,

Dated Shillong, the 27th July, 2017

Copy to : -

1. The Director Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette
2. The Deputy Commissioner, East Khasi Hills District, Shillong.
3. Personnel & A.R (A) Department for information
4. Shri M.B.Tongper, MCS, C/o Deputy Commissioner, East Khasi Hills District, Shillong
5. The DEO (Data Entry Operator) Law (A) Department for uploading the Notification in the Law Department website
6. Guard File
7. Office Copy.

By order etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.
